# FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

# COMMITTEE ON PUBLIC ACCOUNTS (2016-2019)

# PORTIETH REPORT

(Presented on 3rd December, 2018)



SECRETARIAT OF THE KERALA LEGISLATURE
THIRUVANANTHAPURAM
2018

# FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

# COMMITTEE ON PUBLIC ACCOUNTS (2016-2019)

FORTIETH REPORT

On

Action Taken by Government on the Recommendations contained in the 95 th Report of the Committee on Public Accounts (2014-2016)

# CONTENTS

Page

Composition of the Committee	. <b>v</b>
Introduction	vii
 Report	1
Annexure	17

#### COMMITTEE ON PUBLIC ACCOUNTS (2016-2019)

#### Chairman:

Shri, V. D. Satheesan.

#### Members:

Smt. P. Aisha Potty

Shri A. M. Ariff

Shri P. K. Basheer

Shri James Mathew

Shri K. Krishnankutty

Shri K. Kunhiraman

Shri K. Muraleedharan

Shri A. Pradeepkumar

Shri Mullakkara Retnakaran

Shri Roshy Augustine.

# Legislature Secretariat:

Shri V. K. Babu Prakash, Secretary

Smt. S. Shahina, Joint Secretary

Shri P. P. Shahnawas, Deputy Secretary

Shri A. Jafar Khan, Under Secretary.

#### INTRODUCTION

I, the Chairman, Committee on Public Accounts, having been authorised by the Committee to present this Report, on their behalf present the 40th Report on Action Taken by Government on the Recommendations contained in the 95th Report of the Committee on Public Accounts (2014-2016)

The Committee considered and finalised this Report at the meeting held on 3rd December, 2018.

Thiruvananthapuram, 3rd December, 2018.

V. D. SATHEESAN,

Chairman,

Committee on Public Accounts.

#### REPORT

This Report deals with the Action Taken by Government on the recommendations contained in the 95th Report of the Committee on Public Accounts (2014-2016).

The 95th Report of the Committee on Public Accounts (2014-2016) was presented to the House on 30th June 2015. The Report contained 8 recommendations relating to Taxes (Registration) Department. The Government was addressed on 10-7-2015 to furnish the statements of Action Taken on the recommendations contained in the Report and the final reply was received on 16-12-2016.

The Committee considered the Action Taken Statements at its meeting held on 21-6-2017.

The Committee decided not to pursue further action on the recommendations in the light of the replies furnished by the Government. These recommendations and replies are incorporated in this Report.

# TAXES DEPARTMENT

#### Recommendation

(Sl.No.1, Para No.12)

When noticed that there is huge variance between estimates and actual receipts, the committee remarks that the methodology adopted by the Taxes department for the preparation of budget is outdated. It suggests that budget should be prepared with a realistic approach and directs the Registration Department to take sincere efforts in this regard.

#### **Action Taken**

Budget estimates and collection shown in the Report were pertaining to receipts of Judicial stamps, Non-judicial stamps and Registration fees. Out of these items, only collection under Non-judicial stamps in respects of documents registered and registration fees were accounted as collection of Registration Department. At present there is no specific criteria for revenue budget preparation in Registration Department. Presently budget estimates relating to registration fees are calculated by the department and those relating to stamps is calculated by the Land Revenue Department.

Registration department is only operating the head of account "0030-03-Registration Fees" and budget estimate is calculated by taking into account last three years' trend and adding 5 to 10% excess on previous actual receipts.

Substantial drop in number of documents and value set forth in documents due to the impact of the recession and other reasons will certainly affect the estimates calculated on prediction, in accordance with the data of previous years. Thus there occurs variation in actual receipts against the estimates predicted.

Number of documents expected to be registered plays a crucial role related to the accuracy in actual receipts with the estimates.

Based on the recommendation of PAC(2011-2014) in its 36th Report and also considering the detailed instruction of the Government vide circular number 75/2014/Fin dated 7-8-2014, the Registration Department has decided to consider the following criterias namely previous year's collection, the general trend in real estate business, policies of the Government regarding registration fees etc. for the preparation of revenue budget.

#### Recommendation

(Sl.No.2, Para No.13)

Taking into account of the fact that the average cost of collection in our State is much higher than other states and all India average, the Committee suggests that the Registration Department should take necessary steps to bring down the cost of collection.

#### **Action Taken**

On examination of the C & AG's report it is understood that the whole expenditure under the major head "stamps and Registration" is taken by the Accountant General for consideration, to compare with the all India average.

It is informed that "2030-03-Registration" only relates to the Registration Department. 2030 Stamps and Registration consists of three major subheads operated by various controlling Officers. The major subhead 2030-01-Stamps-Judicial is operated and controlled by the Director of treasuries, the major subhead 2030-02-Stamps- Non Judicial is operated and controlled by Land Revenue Commissioner and the major subhead 2030-03-Registration is operated by Inspector General of Registration.

It is also assumed that expenditure under plan scheme for modernization, construction of buildings etc. were also reckoned. Revenue collection mostly depends on the prevailing rates of stamp duty and registration fees imposed by the Government in line with the policy decision taken by the Government from time to time.

Now fees in respect of various items have been rationalized Modernization programmes of the Registration Department such as computerization, digitization of records, online services etc. are also in progress. E-stamping is also going to be implemented. Hence it is presumed that these steps will be helpful to reduce the cost of revenue collection to a remarkable extent.

The Percentage of expenditure to gross collection is attached (Annexure).

From the above statement it can be seen that the percentage of expenditure to gross collection of the Registration Department is almost equal to all India average and not so higher than all India average.

#### Recommendation

(Sl.No.3, Para No.14)

The Committee expresses its displeasure over the irresponsible attitude of the department in not furnishing the latest pendency position of audit objections, and urges to furnish the same at the earliest.

Action Taken

Latest pendency/arrears related to audit is given as follows:

Year	Planned	Conducted	Arrear	
2010-11	303	261 4:		
2011-12	312	256	56	
2012-13	292	245	47	
2013-14	299	284	15	
2014-15	298	267	31	

Latest pendency position of audit objections is furnished as Annexure.

High volumes of work and inadequate staff strength are the main reasons for audit arrears. Since all the documents were registered based on fair value from 2010 onwards, there exists a need to check each and every documents during audit for detecting misclassification of fair value, non adoption of fair value, in-correct adoption of fair value etc. This is a time consuming process and is being carried out by using inadequate staff strength. Under these circumstances 5 week days seems not to be sufficient to carry out entire audit in a particular unit. Hence it is not possible on the part of District Registrar (Audit) who has been entrusted to conduct audit in Sub Registrar offices to cover all offices in the stipulated time schedule for a particular year. Even in the midst of these facts, the Registration department has taken sincere efforts to clear maximum arrears and to clear off audit observations. During 2014-2015 about 1295 audit observations pertaining to 273 audit reports have been disposed.

#### Recommendation

Sl.No.4, Para No.15)

The Committee views that proper auditing is essential for the effective functioning of every departments and recommends the Registration Department that whatever be the constraints, necessary steps should be taken to set up an internal audit wing in the department.

#### **Action Taken**

At present there is an internal audit wing in all the districts except Pathanamthitta, Wayanad and Kasargod under the establishment/designation of District Registrar (Audit). In Pathanamthitta, Wayanad and Kasargod districts the functions of District Registrar (Audit) is also performed by the District Registrar (General).

The District Registrar (Audit) is entrusted for conducting audit in 14 Amalgamated Sub Registrar Offices attached to District Registrar Offices and 300 Sub Registrar offices. The periodicity of audit in SROs is annual.

Besides the internal audit conducted by the District Registrar (Audit), the District Registrar (General) also conduct internal inspection in all the SROs in the district annually. Apart from this surprise inspection is also conducted by the District Registrar and Deputy Inspector General of Registration.

Inspector General of Registration also conducts internal inspection and audit in 4 Zonal offices and 14 District registrar offices annually. An internal audit wing of the Inspector General of Registration has been constituted in the Registration Department and it consists of 6 clerks.

The total number of staff deputed for the internal audit work in Registration Department is about sixty nine. The District Registrar (Audit) is the team leader who has been assisted by his subordinates. Since the members of the team (Clerks) get transferred frequently based on their requests, administrative reasons, seniorities etc. it is not possible to constitute a wing with permanent members under the leadership of DR (Audit). Persons those who are experienced and well versed in registration laws have been deployed in audit teams.

During 2010-2011, audit was conducted in 261 units out of 303 units planned. During 2011-2012, audit was conducted in 256 units out of 312 planned. During 2012-2013, audit was conducted in 245 units out of 292 planned and 284 units out of 299 units planned during 2013-2014 with the existing clerks.

At present the District Registrars are following the Kerala Registration Manual Orders 702-764 for conducting inspection/Audit along with the instructions contained in the internal audit manual of Finance Department. The duties of Registrar and camp Clerks, Inspection/audit procedure regarding Registers, Indieces, Account books etc. are well demarcated in the Kerala Registration Manual order. The 4 Zonal Deputy Inspector Generals of Registration are empowered to give final orders on audit remarks with revenue loss. In the case of repeated mistakes/non compliance of law strict measures have been taken to fix the responsibility.

In order to strengthen the internal audit, an audit monitoring committee has been constituted under the control of the joint Inspector General of Registration with the Finance officer and the section clerks for monitoring the disposal of reports.

Trainings are also given at regular intervals to all the staff entrusted with audit and others in Act and Rules which facilitates them to get a clear knowledge in the subject of registration.

During 2012 under STP Scheme 9 training programmes (3 days each-30 participants) related to Act and Rules have been given to various cadre of staff who are engaged in audit and other works in the department, through IMG-TVM, EKM and KKD. Under ITP Scheme 8 training programmes relating to Act and Rules were also organized during 2012 through IMG-TVM.

During 2013 under STP Scheme 18 training programmes (3 Days each-30 Employees in a batch) relating to Act and Rules have been given to various cadre of staff in the department, through IMG-TVM, EKM and KKD. Under ITP Scheme II training programmes relating to Act and Rules (3-5 Days-30 Employees) were also organized during 2012-2013, through IMG-TVM.

During 2014, under STP Scheme, 5 training programmes (3 Days each-30 Employees in a batch) relating to Act and Rules have been given to various cadre of staff in the department, through IMG - TVM, EKM and KKD.

During 2015 under STP Scheme 13 training programmes relating to Act and Rules have been given to various cadre of staff in the department, through IMG-TVM, EKM and KKD till Oct. 2015.

At present there is no separate audit manual for internal audit. In addition to Kerala Registration Manual Orders, periodical instructions by the Government/Accountant General, Circulars and Orders of department etc. are followed for guidance relating to audit matters.

By accepting the views and recommendations rendered by the C & AG through its report of 2011, the Department is on the way for the preparation of Internal Audit Manual by combining the instructions contained in the Internal Audit Manual of Finance Department and also the instructions contained in the Kerala Registration Manaul Orders/various circulars and orders of the department. A committee is constituted recently in this regard and the work is in progress.

#### Recommendation

(Sl.No.5, Para No.16)

When the official from the Taxes Department brought into notice of the Committee the pathetic situation that even after a discrepancy case was settled at the department level the official responsible could not be discharged until the case was disposed off by the Committee. The Committee views that the liability against an officer stands even after the settlement of the case is non-justifiable. It urges the Registration Department to furnish a detailed report in this regard to the Committee.

#### Action Taken

Since the commented type of liability cases and several litigations relating to the non-release of D.C.R.G. (even after discrepancy case was settled at the department level and also the concerned officer got retired from service) have been increased to a higher extent, the Registration Department took up the matter with the Government. As per G.O. (Rt). No. 1040/2014/TD dated 30-12-2014, Government have given direction to the Inspector General of Registration to release the D.C.R.G (not liability) of the concerned officers in accordance with the orders/circulars of the finance department [G.O. (P) 185/2002/Fin. Dated 27-3-2002, Circular No. 77/2011/Fin. dated 2-11-2011, Circular No.

64/2014/Fin. dated 21-6-2014]. Copy of the Government Order dated 30/12/2014 is attached (Annexure).

Based on the order/instruction of the government, the department took further action to release the D.C.R.G. of 19 officers in 38 cases by retaining the liability in 29 cases featured in the C & AG report of 2010, 2011 and 2012. Out of the 38 cases, then Public Accounts Committee has given final order in 9 cases featured in the C & AG Report of 2009 through its 18th/86th report of 2011-2014 and thus the liability stands released.

The report called for through the recommendation is submitted as **Annexure.** 

#### Recommendation

(Sl.No.6, Para No.17)

The Committee also notices that there are some undervaluation cases since 1986, which are pending to be settled. So it suggests that the Accountant General should furnish a detailed report regarding these cases.

#### **Action Taken**

Up to the period of 2009-10, there are about 20,10,969 number of under valuation cases pending for disposal since 1986 (Available files 18,59,773) and the amount to be realized from these cases is ₹ 2409 crores. (The potential amount unrealized pointed out here is only based on the anticipatory SD and RF reported by the Sub Registrar. This is not the actual amount to be realized).

The PAC in its 111th Report (2008-2011) on undervaluation cases had reiterated the need to sort out the matter either by revenue recovery processes or through an Amnesty Scheme giving maximum possible discounts on stamp duty.

Based on the recommendation of PAC Government have announced in the Budget Speech 2009-10, a new scheme called "One time settlement" for clearing all pending undervaluation cases. As such a new clause (c) was inserted in the Kerala Stamp Act-1959 under sub section (1) to section 9 through Kerala Finance Act-2009 (Act 13 of 2009) which empower the Government to provide for compounding of duties payable on

the instruments referred to the Collector under section 45 B (1) or called by him under section 45 B (3) and as a policy decision the compounding scheme was introduced on 27-3-2009 vide G.O. (P) No. 57/2009/TD and extended up to 31-3-2011 (Annexure).

The Registration department had made concerted efforts to issue 15.54 lakh notices to parties to settle undervaluation cases under the 2009 scheme. The department had made every effort to have an effective monitoring mechanism related to the compounding scheme and collected an amount of ₹ 69.22 crore against the target of ₹100 crore through the compounding scheme implemented during 2009. Since new undervaluation cases have been reported every month in the place of a settled one, there seems no decrease in the number of cases. This is the real fact behind the accumulation of the pending mentioned in the recommendation.

As on 31-3-2011 about 12.03 lakh cases were pending before the department for settlement. Meanwhile the Public Accounts Committee through its 18th report of 2011-2014 (Para5) has given strong recommendation to continue the compounding scheme in an effective manner for further periods.

Based on this recommendation and also for the speedy disposal undervaluation cases, Government have introduced the Amnesty Scheme vide G.O. (P) 151/2012/TD dated 25-8-2012 in respect of all the pending undervaluation cases as on 31st March 2012.

In order to give sufficient time to pubic, to avail this opportunity in a fruitful manner, the above scheme was extended up to 31-3-2013 vide G.O. (P) 271/2012/TD dated 31-12-2012 and up to 31-3-2014 vide G.O. (P) 64/2013/TD dated 3-4-2013.

About 13,55,661 cases reported up to 31-3-2012 have been included in the scheme. Out of which 2,04,526 cases have been exempted based on the transaction extend within the limit of Panchayat area based on the condition stipulated in the notification.

By concerted effort an amount of ₹ 30,38,57,174 has been collected so far from the parties through 131111 settled cases against the target of ₹ 50 crore through this scheme of 2012 and as on 31-3-2014 about 1020024 cases are pending for settlement.

In addition to the above cases and the newly reported cases in the subsequent years about 1059460 cases are pending for settlement as on October 2015.

As per the report of the Sub Registrars throughout the state the deficit amount to be realized is 1,680.86 crores. But this value is not realistic because the Registering officer is reporting a case by showing an amount based only from an assumption.

Since the compounding scheme was in existence during 2009-2014 the value determined by the DR through final orders the value reported by SRs could have no impact on the realization of deficit SD and RF because the compounding scheme had been operated through various slabs by considering the extent of land transacted rather than the value determined by the District Registrar.

The potential amount unrealized pointed out by the AG is only based on the anticipatory SD and RF in the reported cases by the Sub Registrar. The value reported by the registering authority is not final and it is only an opinion and a mere assumption. The registering officer's role in this regard is limited. He has no authority to determine the exact value/consideration. He is only offering his opinion about the value/consideration and referring the document to the Collector/District Registrar for the correct determination of stamp duty. The District Registrar has to act in a quasi judicial manner to derive a conclusion related to the consideration before arriving at a final decision with respect to the determination of short levy in accordance with the prevention of undervaluation rules and also by considering the representation of party. Therefore there occurs a difference in amount determined by DR related to short levy in accepted cases and the reported amount by the Sub Registrar.

It is submitted that the fixation of Fair value in co-ordination with the Revenue Department has had a salutary impact on the number of cases reported for undervaluation. The analysis shows that the undervaluation cases came down drastically from an average of two lakh cases a year to below 24000 from 2010-2011. The C & AG also accepted the above facts through its report of 2011 (Para 4.6.9).

Since the period of Compounding scheme has been exhausted, identification and accounting of missing Under Valuation cases have been started and Revenue Recovery proceedings were initiated by the department based on the instruction of Government vide the letter numbered 8198/E.2/2014/TD dated 24-4-2014 and 25-4-2014. Further

instructions were given to all subordinate officers of Registration Department by the Inspector General of Registration as per letter number FIN-3-24022/2013 dated 13-5-2014 to initiate RR proceedings related to the pending cases by fixing separate targets (Circular attached as Annexure).

#### Recommendation

(Sl.No.7, Para No.18)

The Committee understands that some departments and local bodies have been executing lease agreements in ₹ 50 stamp paper instead of registering the documents and thereby incurring huge loss to the exchequer. Regarding short levy due to non-registration of lease deed, the committee urges the Taxes Department to furnish a detailed report in this regard. It also recommends to issue necessary guidelines to all administrative departments to impound stamp duty in the cases of such needs.

#### Action Taken

Accountant General made remark through this report and also through the report of 2011, that the department has not prescribed any norms for the inspection of public offices with respect to section 68 of the Kerala Stamp Act-1959, to detect omission/deficit in levying Stamp Duty with respect to the non-registration of lease agreements. Further, it is also observed that there is no mechanism with in the department to check the proliferation of such defacto exemption and for obtaining periodic information from the departments regarding the execution of agreements for collection of toll.

#### **Action Taken-I**

#### Section 68 of the Kerala Stamp Act-1959 states that

"Every Public officer having in his custody any registers, books, records, papers, documents or proceedings, the inspection whereof may tend to secure any duty or to prove or lead to the discovery of any fraud or omission in relation to any duty shall at all reasonable times permit any person authorized in writing by the Collector to inspect for such purpose the registers, books, records, papers, documents and proceedings and to take such notes and extracts as he may deem necessary, without fee or charge".

As per G.O. (MS) No. 132/86/TD dated 13-10-1986 the District Registrars are appointed to be Collector for the above section also. By the reading of the order and its explanatory note, it can be observed that the powers given to District Registrars are for the completion of the procedures taken to deal with the undervalued documents as per section 45 (B) only. The above view has been intimated to Accountant General by this department through explanations. But Accountant General refused to accept the above explanations.

Based on the further order of Accountant General and other several subsequent remarks of same nature, this issue was taken up with the Government by the Registration department of clearing the ambiguity regarding the above notification/powers of the District Registrars.

Adhering to the instructions given by the Government vide order number G.O. (P) 9/13/TD dated 19-1-2013 and letter number 22901/E.2/2012/TD, instructions have been given to all DIGRs and DRs to take effective steps in order to inspect and check out the evasion of SD through the above mentioned agreements.

### (Government letter attached as Annexure)

In this context is to be noted that the DRs are not empowered to impound the instrument if it is not duly stamped during public office inspection. Original document must be impounded. Copy of the document cannot be impounded as per the court verdict numbered 1946 mad 298. It is also not possible from the part of DRs to call for the original document for impounding on a later stage, if it was found not duly stamped in inspection after the registration/admission for evidence according to the court verdict 1932.13 lah 745.

Compliance reports have also been received from all DRs related to public office inspection. In their reports it was mentioned that relating to the leases of Corporation/Muncipality/Panchayat there exists a practice of creating documents of leases and its licence deeds.

When it was pointed out, the Corporation/Muncipality/Panchayat Officials intimated about a Hon. Supreme Court verdict relating to the licence deeds and handed over a circular issued by the LSG Department, instructing Muncipality/Panchayat Officials that Article 5 (d)Stamp duty of ₹ 100 is enough for these lease deeds as per Hon. Court decision.

Under these circumstances and also based on the earlier recommendation of C & AG through its report of 2011, further action was taken by the department and proposal was submitted to government to introduce suitable provisions in the schedule to Kerala Stamp Act- 1959 to plug the practice of creating documents of lease as licence deeds in order to evade Stamp Duty by deciding to fix separate slabs with respect to different terms like lease periods as per the schedule 33 of the Kerala Stamp Act.

Thus through the Finance Act-2015, (Act 11 of 2015) after serial number 35 and the entries against it in column (2) & (3) the following serial number and entries has been inserted in article 35 to the schedule to Stamp Act.

#### **Inserted Provision**

35 A: License to let-including any agreement to let or subject for rent or fee

The same duty as a lease (No.33) (Relevant portion of Finance Act-2015 attached)

As per section 17 (d) of the Registration Act 1908, leases of immovable property from year to year, or for any term exceeding one year, or reserving yearly rent, is only compulsory registrable. Hence there exists a practice of executing lease deeds for a period of 11 months, and further subsequently renewing the same lease deeds for every 11 months by avoiding registration and defrauding revenue. In order to arrest these types of malpractice Central Government proposed to introduce provision to make lease deeds of 11 months also a deed of compulsory registration through the Registration Act-1908 Amendment Bill 2013. Therefore the proposed amendment in the Central Act will surely facility the compulsory registration of lease deeds which in turn applicable in the State also.

#### **Action Taken-II**

Further the Registration department has also taken effective steps to prevent the execution of the agreements related to Mobile Towers, ATMs on stamp paper of  $\stackrel{?}{\underset{\sim}{}}$  50/100 even though the agreements have all the characteristics of a lease.

In order to achieve the object, new provision has been introduced in article 5 of the schedule to Kerala Stamp Act- 1959 through Finance Act-2014, with separate Stamp Duty for the agreement relating to ATMs by inserting new provision as article 5 (e).

# The newly inserted provision is

If the agreement related between bank and land owner -₹ 2500 per year.

But due to severe objections from public, Government decided to reduce the SD. Through the finance Act 2015 the above provision has been substituted by ₹ 1250/per year in Panchayat areas and ₹ 2500/per year in other areas.

In addition to that, provision has also been introduced in the article 5 of the schedule to Kerala Stamp Act- 1959 through Finance Act-2014, with separate Stamp Duty for the agreement relating to Mobile Towers by inserting article 5 (f).

#### The newly inserted provision is

If the agreement related between Company and land owner-₹ 5000 per year.

#### **Action Taken-III**

#### The Kerala Stamp Act- 1959, Section 33 (1) and (2) reads

- (1) Every person having by law or consent of parties authority to receive and every person in charge of a public office-except an officer of police, before whom any instrument, chargeable in his opinion, with duty is produced or comes in the performance of his functions, shall, if it appears to him that such instrument is not duly stamped, impound the same:
- (2) For that purpose every such person shall examine every instrument so chargeable and so produced or coming before him, in order to ascertain whether it is stamped with a stamp of the value and description required by the law in force in the State when such instrument executed or first executed.

Therefore it is also the duty of the officer in charge of a public office to ascertain whether proper stamp duty has been levied for the instrument produced or comes in the performance of his functions and impound the same for not duly stamped. The concerned officers, of the public office can also examine and impound the instrument not duly stamped as per section 33 of the Kerala Stamp Act-1959.

So in order to achieve the above object Government as per circular numbered 13087/E2/2012/TD dated 7-5-2014, have issued instructions in this regard to all Head of

the Departments/Administrative Departments/Head of the local Bodies/Collectors/ Public Sector undertakings etc. to impound the documents having essential characteristics of lease and comply with the provisions stipulated in the Kerala Stamp Act-1959 (Circular attached as Annexure).

#### Recommendation

(Sl.No.8, Para No.19)

In the matter of undervaluation of property to avoid payment of stamp duty and registration fee in SRO, Kondotty, the Committee accepted the explanation of the Department and remarks that in some areas fair value fixed is very lower than the market rate. The Committee directs the Revenue Department to look into the matter.

#### **Action Taken**

Section 28(A) of the Kerala Stamp Act-1959, was inserted by Act 19 of 1994 empowering Revenue Divisional Officers to fix the fair value of land within their area of jurisdiction. Accordingly, fair value was published for the first time in the State of Kerala with effect from 1-4-2010. A direction was also given to the Revenue Divisional Officers to ensure that fair value is at least 50% of the then prevailing market value. Following the publication of fair value, there were complaints regarding non-fixation of fair value for some Survey numbers as well as grievances regarding the fair value fixed. These were addressed under Rule (4) by Revenue Divisional Officers regarding the complaints on non-fixation of fair value and by District Collectors under Rule (5) on complaints regarding the fair value fixed (appeals).

Rule 6 provides for a revision of fair value every five years and action has already been initiated by Government. It may also be noted that in G.O.(P) No. 188/14/TD., dated, 14-11-2014 Government had increased the existing fair value of land by a fixed percentage of 50% invoking the powers conferred under section 28 (IB).

In Para 19, Report 95 of 2014-2016, Public Accounts Committee has remarked that in some areas under jurisdiction of SRO, Kondotty, the fair value fixed is lower than the market rate.

The market value is not fixed or controlled by Government. The above issue can be settled during the next revision of fair value. The Land Revenue Commissioner and Revenue Divisional Officer, Kondotty have been requested to look into the matter during the next revision of fair value. In the circumstances, the Committee may kindly drop this recommendation.

V. D. SATHEESAN,

Thiruvananthapuram, 3rd December, 2018.

Chairman, Committee on Public Accounts.

# Annexure \_ Cost of Collection

Year	Collection	Expenditure on Collection of Revenue	Percentage of expenditure to Gross collection	All India Average percentage
	₹in∢	Irores		
2005-2006	1,048.03	30,56	2.91	2.87
2006-2007	1,470.73	36.23	2.46	2,33
2007-2008	1,946.08	42.5[	2.18	2.09
2008-2009	1,931.75	48,07	2.48	2.77
2009-2010	1,812.89	59.44	3.27	Not available

<sup>\*\*</sup> Expenditure to gross collection of the department is almost equal to all India average and not so higher than all India average.



#### കേരള സർക്കാർ MODULADO

ന്നികൃതി ഖകുപ്പ് - രജിസ്ട്രേഷൻ - ജീവനക്കാരും - വിവിധ റിപ്പോർട്ടുകളുമായി ബന്ധപ്പെട്ട് അണ്ടർ വാലേഷൻ റിമാർക്കെടുക്കപ്പെട്ട ആധാരങ്ങൾ ല്യത്തവണ ത്വർപ്പാക്കൾ ക്കൽ പദ്ധതി പ്രകാരം ത്രീർപ്പറുക്കപ്പെട്ടതിനുശേഷം സബ് ബാദ്ധ്യത നിലനിൽങ്ങന്ന കേസൂകളിൽ വിരമിച്ച സബ് ബാദ്ധ്യത ത്രീർപ്പാക്കുന്നത് സംബന്ധിച്ച് - ഉത്തരവ് ത്ജിസ്ട്രാർമാതുടെ മജിസ്ട്രാർമാമുട പുറപ്പെടുവിക്കുന്നു.

# നീകൂതി (ഇ) വകുപ്പ്

ജി ഒ. (ആർ.റ്റി.) നം. 1040/2014/നി.വ

തീയതി, തിരുവന്ദന്തപുരം, 80/12/2014.

**4100**ඩ්ග්ර්වේ:

പ വടിരതിച്ച സബ് മെല്സ്ട്രാർമാർ സർക്കാർ മുൻപാകെ സമർപ്പിച്ച വിവിധ ഹർജികൾ.

2. തജിസ്ട്രേഷൻ ഇൻസ്പെക്ടർ ജനറലിന്റെ 25/02/2014, 30/04/2014 തീയതികളിലെ എത്തുർഎ:1/24289/2010 നമ്പർ കത്തുകൾ. Dodgod

ക്കുഷ്ട് റിപ്പോർട്ടുകളുമായി ബസ്സപ്പെട്ട് അഞ്ജ് വാലേഷന് റിമാർക്കെടുത്തിട്ടുള്ള സേഷ്ട്ര് റിപ്പോർട്ടുകളുമായി ബസ്സപ്പെട്ട് അഞ്ജ് വാലേഷന് റിമാർക്കെടുത്തിട്ടുള്ള കേസുകളിൽ ജ്യാത്തവണ തിർപ്പാക്കൽ പദ്ധതി പ്രകാരമോ, അല്ലാതെയോ ത്രീർപ്പാക്കിയിട്ടുളള കേസുകളിൽ, ആഡിറ്റ് ത്രീർപ്പാര്ത്തത്തെതിനെത്തുടർന്ന ബാദ്ധ്യത തിർവാക്കിയിട്ടില്ലാത്ത ജെസ്സ്ട്രാർമാലുടെ ബാധ്യത്ര നിലനിൽക്കുന്നതിനാൽ ടിയാളുകളുടെ ഡി.സി.ആർ.ജി. വിടുതൽ ചെയ്ത് നൽകുവാൻ നടപടി സ്വീകരിക്കണമെന്നഭ്യർത്ഥിച്ച് നിമവധി സ്വീകരിക്കണമെന്നഭ്യർത്ഥിച്ച് നിവേധി പ്രൂപ്പുകൾ സർക്കാമിൽ ലഭിക്കുകയുണ്ടായി.

സ്ത്ക്കാർ അംഗീകരിച്ച ഫെസർ വാല്യൂ നിലവിലില്ലാത്ത സമയത്തെ രജിസ്പ്രേഷനുകൾ നടത്തിയിരുന്നത് ധാരണാവിലയുടെ അടിസ്ഥാനത്തിലായിരു ന്നുവെങ്കിലൂം, ഒ ഇനങ്ങൾക്ക് അണ്ടർ വാലേഷൻ തടപടി നടസുവരുന്നതിനാലും, അക്കൗണ്ടെന്റ് ജനറൽ ഇനാ തീർപ്പാക്കാണ്യതിനാലും ജില്ലാ രജിസ്ട്രാർമാർ ടി കുറവ് തുക മുൻക്കുതൽ എന്ന വിലയിലും, വകുപ്പിൽ സ്ഥിതമായി അനുവർത്തിക്കപ്പെടുന്ന എന്ന നിലയിലും ബന്ധപ്പെട്ട സ്ബ് രജീസ്ട്രാർമാരുടെ ബാദ്ധ്യതയിൽ ഉൾപ്പെടുത്തുകയാണ് ്ചെയ്യുന്നത് എന്നും കോമ്പൗണ്ടിാഗ് പദ്ധതിപ്രകാരം ത്രീർപ്പ്രാക്കിയ, ലോക്കൽ ആന്ധിറ്റ് റിപ്പോർട്ടിൽ ഉൾപ്പെട്ട ഇനങ്ങൾക്ക് അക്കയണ്ടന്റ് ജനറ്ലിൽ നിന്നുമുളള അന്തിമ ഉത്തരവ് വളമെവേഗാ ലഭിക്കാറുണ്ട്. ന്ദ്രാഫ്റ്റ് നോട്ട്/സ്രാഫ്റ്റ് പാര/സി & എജി./പി.എ.സി റിപ്പോർട്ടിൽ ഉൾപ്പെടുന്ന ൽണ്ടെർ ബൗവേഷൻ കേസുകൾക്ക് കൃത്യമായി അന്തിമ ഉത്തരവ് ലഭിക്കാനില്ലായെന്നും, ടി ഇനങ്ങളിലെ കുറവ് തുക കോമ്പൗണ്ടിംഗ് പദ്ധതിപ്രകാരം അണ്ടർവാലേഷൻ

നടപടി പൂർത്തിയായാലും ഇത്തരം കേസുകളിൽ അക്കൗണ്ടന്റ് ജനറലിൽ നിന്നോ, പി.എ.സി.യിൽ നിന്നോ സർക്കാരിൽ നിന്നോ ഉളള അന്തിമ ഉത്തരവ് ലഭിക്കാത്തതിനാൽ ടി തുക സബ് മജിസ്ട്രാർമാരുടെ ബാധ്യതയായി നിലനിൽക്കുന്നതിനാലാണ് DCRG വിടുതൽ ചെയ്തുനൽകുവാൻ സാധിക്കാത്തത് എന്നും മജിസ്ട്രേഷൻ ഇൻസ്പെക്ടർ ജനറൽ പരാമർശം(2) പ്രകാരം അറിയിക്കുന്നു.

അണ്ടർവാള്ലേഷൻ തുക കോമ്പൗണ്ടിംഗ് പദ്ധതി പ്രകാരം ഒടുക്കി അണ്ടർ വാലേഷൻ നടപ്പട്ടി പൂർത്തിയായതും, ഷ്രാഫ്റ്റ് പാര/സി.&എ.ജി./പി.എ.സി. റിപ്പോർട്ടു കളിൽ പരാമർശിച്ചിട്ടുളളതും, ആയത് തീർപ്പാക്കി അന്തിമ ഇത്തരവ് ലഭിയ്ക്കാത്ത്യതുമായ 51 കേസൂകളിൽ കൂറവ് തുക ബന്ധപ്പെട്ട 28 സബ് രജിസ്ട്രാർമാരെ ബാധ്യതയിൽ നിന്നും ഒഴിവാക്കി ടിയാളുകളുടെ ഡി.സി.ആർ.ജി. വിടുതൽ ചെയ്തുനൽകുവാൻ ഇത്തരവ് നൽകണമെന്ന് രജിസ്ട്രേഷൻ

കോമ്പൗണ്ടിംഗ് പദ്നയി നിലവിൽ വരുമ്പോഴും അണ്ടർ വാബേഷൻ സംബന്ധിച്ച് നടപടി കൈക്കൊണ്ടുമാണ് ഡ്യൂട്ടി അടയ്ക്കാൻ ബാദ്ധ്യസ്ഥനായ ആളിൽ നിന്ന് ക്ലാവ് തുക ഈടാക്കുന്നത്. നിയമപ്രകാരം നൽകേണ്ട ഡ്യൂട്ടി ഒടുക്കാതെ ഒഴിഞ്ഞുമാറുന്നു. ഡ്യൂട്ടി അടയ്ക്കാൻ ബാദ്ധുസ്ഥനായ ആളിൽനിന്ന് കുറവ് തുക ഈട്ടാക്കുന്നതിനായാണ് കേരള സ്റ്റാവ് ആക്ട് സെക്ഷൻ പ്രേദ്ധി)(2)(8) ഉം കേരള സ്റ്റുമ്പ് പ്രചിവൻഷൻ ഓഫ് അണ്ടർ വാല്യുവേഷൻ റൂർസ്) എന്നവയിലെ വകുപ്പികൾ ഗൂടുറിഡം ചെതുത്യമിക്കിഡിയും. ക്യാറ്റ് യിഴ കൊടാക്ക്വ കുടുത്താരു കക്ഷി കൊണ്ടുവിനുന്ന അസ്സൽ ആധാരത്തിൽ ഡ്യൂട്ടി അടപ്പ വിവരം തന്റെ മുന്ദ്രയും ഒരു സർട്ടിഫിക്കറ്റ് നിയമപ്രകാരം രജിസ്ട്രാർ എൻഡോഴ്സ് ഒപ്പുറ لملات ട്ടി സാഹചര്യത്തിൽ സബ് രജിസ്ട്രാർമ്മരെ കോമ്പൗണ്ടിംഗ് ചെയേണ്ടതുമുണ്ട് പദ്ധതിയുടെ പത്ഗിയിൽ ഉൾപ്പെടുത്തുന്നത് പ്രായോഗികമല്ല. കൂടാതെ മുദ്രവില തട്ടിപ്പുനടത്തിയ മറ്റൊരാൾക്ക് വേണ്ടിയാണ്/മറ്റൊരാളുടെ ആധാരത്തിൻമേലാണ് സബ് രജിസ്ട്രാര്മാർ കുറവുമുദ്ര ഒടുക്കേണ്ടിവരുന്നത്. കുറവുതുക ഒടുക്ക്യാലും മറ്റൊരാളുടെ കൈവശം ഇരിക്കുന്ന ആധാരത്തിൻമേൽ എൻഡോഴ്സ് ചെയ്യുവാനും സാധിക്കില്ല. അനുവധി നിയമപ്രശ്നങ്ങൾ ഇതുമൂലം ഉണ്ടാകുന്നതാണ്. ആയതിനാൽ സബ് മജിന്റ്ട്രാർമാരെ കോമ്പൗണ്ടിംഗ് പദ്ധതിയിൽ ഉൾപ്പെടുത്തേണ്ട സാഹചര്യം നിലനിൽക്കുന്നില്ല് എന്ന് രജിസ്ട്രേഷൻ ഇൻസ്പെക്ടർ ജനറൽ ചെയ്യുകയുണ്ടായ്

സർക്കാർ വിശദമായി ഇക്കാര്യം പരിശോധിക്കുകയുണ്ടായി. രണ്ടർവാലോഷൻ . കോമ്പാണ്ടിംഗ് പദ്ധതി പ്രകാരം തുക ഒടുക്കി അണ്ടർ പൂർത്തിയായതും, നടപടി ഡ്രാഫ്റ്റ് നോട്ട്/ഡ്രാഫ്റ്റ് 190/സിപ്പോജി./പ്രീഎ.സി. റിപ്പോർട്ടിൽ പരാമർശിച്ചിട്ടുളളതും, ആയത് തീർപ്ലാക്കി രന്ത്രിമ ഉത്തരവ് ലഭിക്കാത്തതുമായ 51 കേസുകളിലായി 29 സബ് തജിസ്ട്രാർമാർക്ക് usawa സ്ലസ്റ്റ് ക്കൂകയാണ്. അവതിൽ ഭൂരിഭാഗവും സർവ്വീസിൽ നിന്നും നിട്ടയർ പ്പത്തിട്ടുളളതും, ബാദ്ധ്യത നിലനീൽക്കുന്നതിനാൽ ഡിസി.ആർ.ജി. വിടുതൽ ചയ്തു നുൽകാൻ സാധിക്കാര്തതുമായ സാഹചര്യമാണ് നിലവിലുളളതെന്നും ഉഡിറ്റ് പരാമർഴ്കുങ്ങളിൽ അന്തിമതിർപ്പാകുന്നതിന് വളരെയധികം കാലതാജസം റരിടുന്നതിനാൽ, വിരമിച്ച ജീവനക്കാരുടെ ഡി.സി.ആർ.ജി. വിടുതൽ ചെയ്തു

നൽകുന്നത് സംബന്ധിച്ച് സർക്കാർ തലത്തിൽ ഒരു നയപരമായ തീരുമാനം കൈക്കൊളേളങ്ങത് അനിവാര്യമാണെന്നും ബോദ്ധ്യപ്പെടുകയുണ്ടായി.

സാഹചര്യത്തിൽ, അണ്ടർ വാലേഷൻ നടപടി പൂർത്തിയായതും, എന്നാൽ ഡ്രാഫ്റ്റ് നോട്ട്/ഡ്രാഫ്റ്റ് പാര/സി & എ.ജി./പി.എ.സി. റിപ്പോർട്ടിൽ പരാമർശം വന്നിട്ടുളളതും എന്നാൽ തീർപ്പാക്കി അന്തിമ മറുപടി/ഉത്തരവാകാത്ത തുമുലം സബ് രജിസ്ട്രാർമാരുടെ ബാദ്ധ്യത നിലനിൽക്കുന്നതുമായ കേസുകളിൽ 77/2011/Wm നമ്പർ . സർക്കുലറിലേയും, 27/3/2002-ലെ ജി.ഒ.(പി).185/2002/ധന. നമ്പർ ഉത്തരവിലേയും വൃവസ്ഥകൾക്ക് വിധേയമായി, ടിയാളുകളുടെ ഡി.സി.ആർ.ജി., ബാധ്യത ഉണ്ടാകുന്ന് പക്ഷം തിരിച്ചടയ്ക്കുകയോ തിരിച്ചുപിടിക്കുന്നതിന് സമ്മതമാണെന്ന്, 21/06/2014-6EJ 64/2014/WM. സർക്കുലറിൽ പരാമർശിച്ചിട്ടുളള പ്രകാരം 100/- മൂപയുടെ ബോണ്ട് പേപ്പറിൽ അനുബന്ധം 1 പ്രകാരമുള്ള സമ്മപ്പെത്രം വാങ്ങുകയോ െചയ്തുകൊണ്ട് ഡി.സി.ആർ.ജി. അനുവദിക്കാൻ രജിസ്ട്രേഷൻ ഇൻസ്പെക്ടർ ജനറൽക്ക് നിർദ്ദേശം നൽകിക്കൊണ്ട് ഇതിനാൽ ഉത്തരവ് പുറപ്പെടുവിക്കുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻ പ്രകാരം,

രബീന്ദ്രകുമാർ അഗർവാൾ, ഗവൺമെന്റ് സെക്രട്ടറി

മജിസ്ട്രേഷൻ ഇൻസ്പെക്ടർ ജനറൽ, തിരുവനന്തപുരാ. അക്കൗണ്ടന്റ് ജനറൽ (എ&എ്/ആഡിറ്റ്), കേരളാ, തിരുവനന്തപുരാ. ധനകാര്യ വകുപ്പ്(8/10/2014-ലെ 3?/പെൻ.ബി3/2014/ധന പ്രകാരാ) നിയമവകുപ്പ് (30/10/2014-ലെ 21840/ഡി.1/14/നിയമാ (പകാരാ) സ്റ്റോക്ക് ഷയൽ/ഓഫീസ് കോപ്പി.

്ളത്തരവിൻപ്രകാരം,

സെക്ഷൻ ഓഫിസർ

എ.ആർ.എ.1. 24239/2010

രജീസ്ട്രേഷൻ ഇൻസ്പെക്ടർ ജനറലൂടെ കാരൂാലയം തിരുവനന്തപുരം. ജിയതി. 08.01.2015

എല്ലാ ഡി.ഐ.ജി/ജി.ര-മാർക്കും

ഉത്തരവ് അറിവിലേയ്ക്കും അനന്തരനടപടികൾക്കുമായി നൽകുന്നു.

രജിസ്ട്രേഷൻ ഇൻസ്പെക്ടർ ജനാലിനു വേണ്ടി.

JUSE IN

പകർപ്പ്: ഉജി ഐ.ജി (രേദഡണൈസേഷൻ), ബ്രാഞ്ച് ഓഫീസർമാർ, സെക്ഷൻ സുപ്രണ്ടുമാർ..

milation out the said

Page 3 of 3

112' Amount 129 m 10 Amps ellair 9505 as logima)

#### Annexure-III

#### Report related to the Recommendation Para No.16

In the absence of fair value (before 2010) Accountant General usually made remarks (most of the remarks) related to

- Under aluation of a pre document by comparing its consideration with respect to its higher valued subsequent documents/higher valued subsequent Gehans (before the introduction of fair value),
- Undervaluation of a document with a lower consideration with a higher valued document pertaining in the same re survey number.
- Undervaluation of a document based on the non adoption of a higher fair value of adjacent survey number in the absence of proper fair value/classification in the register for the property mentioned in that same document.
- Undervaluation of subsequent document by comparing with the reported value of pre
  document that have already been reported for undervaluation by the registering authority
  for a higher consideration.

and accounts, unrealistic/unjustifiable short levy based on the higher consideration mentioned in the documents/higher fair value in the register.

If the thely given by the department/Government is not satisfactory, then the same para of the local audit report may be treated as draft para, further include this item as audit para is C & AG Report and laid down before Legislafure. Pollowed by Hon. PAC will consider/discuss the above item. Normally the Hon. PAC will discuss a C & AG report of a particular year only after one or two years \*\* from the period by which it had been laid down in legislature. Hence there prevaits a situation that even after a discrepancy case was settled in the department level of not, the official related to a particular remark could not be discharged from the liability until the case was disposed off by the Committee either with adverse remarks or with no comments.

- \*\* C & AG 2009 on 04:01.2012
  - C & AG 2010 on 11.12.2013
  - C & AØ 2011 on 24.09.2014
  - C & AG 2012 not discussed yet.
  - C & AG 2013 not discussed yet.

#### Case J;

If a remark related to an officer was featured in local audit report, as a preliminary measure and first step the alleged deficit amount has been assumed as liability of the concerned officer and entered in the liability register kept in that office. This is only a precautionary measure to avoid any omission during final stage of disposal of the item if the concerned officers get transferred to other office in the same district or another/retired from service.

This is also an interim arrangement carried out by the department with respect to the handling of local audit report. Based on the final order from Accountant General through local audit report the same amount may be fixed as the liability or removed from liability and internation will be given in the concerned employee. If the deficit amount has been finalized as liability and if the recovery could not be effect in service period, this amount will be included in the provisional/final liability certificate and deducted from the DCRG. If the liability fixed is higher in amount, then the recovery is only possible from their DCRG amounts at the time of their retirement. Thus the department recovered the deficit amount from the concerned employee beyond any doubt based on the final order of Accountant General through local audit report.

But this is not the case when a local audit para has been featured in ( & AG Report as audit para. In such cases Accountant General only intimate that "the para is under consideration of Government/ final decision may be decided by the Hon.P.A.C., and further action is only based on the recommendation of Hon.P.A.C.". Furthermor the Accountant General will close the local audit para/audit report after giving the above information. Thus the department has to wait for final decision until the matter has been discussed by the Hon.P.A.C. even though the discrepancy case has been settled\*\* in due course after the above intimation from Accountant General.

\*\* In C.& AG Report 2011 Para 4.8.2 SRO Mundur- 10 cases
4.8.2 SRO Kothamangalam- 1 case
In G.& AG Report 2012 Para 4.8.1 SRO Nileswaram- 1 case

In this situation the department is not in a position to take final decision regarding the liabilities of concerned officers even if several years had been elapsed from their retirement date or even after a discrepancy case was settled at the department level until the decision of Hon.PAC has been received. Due to the above reasons the department is in a confused situation to finalize a particular case in the absence of proper final order from Hon.PAC and also there exist a technical diffigulty to release the deficit amount from the liability.

The above aspect of inability faced by the department related to the time y disbursement of DCRG of concerned officers let the department to stand before Hon. Courts hrough several litigation.

#### Case 2:

If it is found that there occurred glaring undervaluation in documents, printed out by the Accountant General through the local audit reports, the Department usually adm it and accept the audit objections and take prompt measures to realize the deficit amount from the concerned parties with respect to the provisions stipulated under the section 45 B (3) of it: Kerala Stamp Act is initiating suo-motu action by the District Collector/District Registrar. Section 45 B (3) is the only provision in front of the Registrar that has to be adopted to recover the deficit amount from the parties.

In these cases also as a preliminary measure and first stage the alleged deficit amount has been accounted as liability of the concounted officer and entered in the liability register kept in the office. The is only a precautionary measure to avoid any omission if the concerned officer gets touchered to office in the same district or another/retired from service etc. This is also an internal arrangement carried out by the department related to the handling of local audit report.

Once undervaluation action has been initiated by District Registrar, he has to consider all aspects apart from the contention of Accountant General also. He has to act in a quasi judicial manner to derive a conclusion related to the consideration before arriving a final decision with respect to the determination of short levy in accordance with the prevention of undervaluation rules and also by considering the representation of party. If the party remitted the deficit amount (through normal proceedings or through any amnesty scheme) compliance report has been submitted to Accountant General and Accountant General treated the para as settled/dropped. The above final order through the local audit report facilitates the department to remove the liability (that has been assumed as the liability and noted in the register as a preliminary step) from the concerned officer beyond any doubt.

But this is not the case when the above mentioned item in the local audit report has been featured in the C & AG Report as audit para. Even though a particular para related to an undervaluation case has been settled/finally disposed off in accordance with the Act and Rules (when the concerned party remitted deficit amount) and even the Accountant General also dropped the above case, Accountant General will give intimation that 'the para is only settled for statistical purpose and will not cleared till Hon.PAC is satisfied with the action taken'. When the above matter had been taken with Accountant General, it has been informed that since the C& AG report featuring a particular para has been placed before legislature; Accountant General office has no follow up action unless the Hon.PAC offered further remarks.

In this situation the department is not in a position to take a final decision regarding liability of concerned officers even though the case has been settled finally and even after the retirement of concerned Sub Registrar due to the absence of final decision of Hon PAC on time.

Since the above type of liability cases have been increased to a higher extent during 2008-2010 audit reports (in the absence of fair value) the department has forced to take up the matter with the Government. Based on several correspondences and queries, the Government allowed the HoD to release the D.C.R.G of the concerned officers vides G.O (Rt). No. 1040/2014/TD dated 30.12.2014 based on the order/circulars of the Finance department {G.O (P) 185/2002/Fin dated 27.03.2002, Circular No. 77/2011/Fin dated 02.11.2011, Circular No. 64/2014/Fin dated 21.06.2014} after accepting an undertaking/surety bond from the pensioner that the liability to be fixed in future can be recovered from the pensioner /ready to remit the amount. In adherence with the above order of the Government the department took further actions to release the D.C.R.G of the 19 officers in 38 cases but by retaining the liability in 29 cases featured in the C&AG report of 2010, 2011 and 2012. Out of the 38 cases Hon.PAC has given final order in 9 cases featured in the C &AG Report of 2009 through its 18th/86th report of 2011-2014 and thus the liability stands released.

Further it is informed that usually Accountant General included/clubbed several undervaluation cases of various offices\*\* under one audit para with a heading "Short levy of Stamp Duty and Registration Fee due to undervaluation". Here each and every sub paras in turn rolated to liability of different officers. Unfortunately in the discussion/report/recommendations of PAC most probably one are two cases were discussed/mentioned and all others are omitted since the heading is similar. In this situation the department is not in a position to ascertain whether all other sub paras related to different remarks/different offices/different officers has been treated as dropped or not, based on the explanation of witnesses before the committee.

- \*\* In C&AG Report of 2008 (PAC 2<sup>nd</sup> report of 2011-2014) 3 separate paras under one heading, In C& AG Report of 2009 (PAC 18<sup>th</sup> report of 2011-2014) 11 separate paras under one heading, In C& AG Report of 2010 (PAC 95<sup>th</sup> report of 2014-2016) 5 separate paras under one heading.
  - > In this situation it is humbly request to give suitable orders either in accordance with the order/circulars of the Figure department G.O (P) 185/2002/Fin dated 27.03.2002, Circular No. 77/2011/Fin dated 02.11.2011, Circular No. 64/2014/Fin dated 21.05.2014 or by any other conditions that Hon.PAC satisfies which facilitate the timely release of D.C.R.G if a case has been featured in C & AG Report.
  - > It is himbly enquired that whether the department can take steps to release the D.C.RiG (not liability) of the concerned officers as a interim/preliminary measure, if any para related to them featured in the C& AG report which has not been discussed by the Hon.PAC or in the absence of specific recommendations of the PAC or if there occurred any delay to intinate decision even though the para has already been discussed by the PAC.
  - > It is respectfully requested to give suitable apecific orders/recommendations related to each and every undervaluation cases (included as paras/sub paras) featured in the C & AG report without any omission since each para in turn relates to the liability of an officer.
  - It is also request to inform whether the department can take decision as its own, regarding the release of hability, for the paras in whom the PAC had made no adverse comments or recommendation to realize the deficit amount from the officer.
  - It is also request to inform whether the HoD can treat the paras/sub paras as closed (with respect to undervaluation cases or any other cases which relates to personal liability) in which the Hon.PAC does not make any adverse comments/not mentioned in the report/recommendations to take further action regarding the release of liability.

FOR INSPECTOR GENERAL OF REGISTRATION

Government of Kerala smoot modesod. 2009



Reg. No. omt. omié CL/TV(N)/12/2009-2011

# KEŔALA GAZETTE GEOG ONTOO EXTRAORDINARY

അസാധാരണം

# PUBLISHED BY AUTHORITY

ആധികാളികമായി ഗ്രസിദ്ധപ്പെടുത്തുണത്

VOI. 12V	Thirevamenthepuram, Friday	27th March 2009 2009 2004 27	No. 1
നമാലും 54	<sup>ഇളത്</sup> വനത്ത് എരേ, മവള്ളി	6th Chambra 1931 1931	നമർ 682

# GOVERNMENT OF KERALA

#### Taxes (E) Department

#### NOTIFICATION

G O. (P) No. 57/2009/ID: Dated, Thirtyananthamerum, 27th March, 2009.

S. R. O. No. 281/2009.—In exercise of the powers conferred by clause (c) of sub-section (1) of section 9 of the Kersin Stamp Act, 1959 (Act 17 of 1959) the Government of Kersia, being of the opinion that, it is necessary in the public interest, so to do hereby order comportating of duties payable on the instruments referred to the Collector or called for by him under sections 45A, 45B or 45C. of the said Act at the rates specified in the Schedule below in respect of all pending cases subject to the following terms and conditions, namely:—

(i) The liability to pay stamp duty shall stand completely discharged on additional payment of stamp duty as specified in the Schedule without scalising any additional egistration fee.

- (ii) The cases that were finally disposed off and referred for revenue recovery proceedings for recovering the deficient stamp duty shall also be covered except those cases in which the parties have already paid the due amount in part or full.
- (iii) After realising of the amount, the Sub-Registrar shall record on the instrument that the case has been settled under this notification mentioning the amount collected.
- (iv) This benefit will be available only for one time settlement and shall be effective from the 1st day of April, 2009 to the 30th day of September, 2009.

#### Screen

	SCHEDU			
SI No. Exteni	Corporation area	Municipal arèa	Panchayas area	
(1) (2)	(3)	(4)	(5)	
1 Transactions up to 5 cents	Rs 2,000	Rs 1,000	Pully exempted	
.2 Above 5 cents up to 10 cents	Rs. 5,000	Rs. 3,000	Rs. 1,000 -	
3 Above 10 cents up to 50 cents	Rs 10,000	Rs 5,000	Rs. 2,000	
4' Above 50 cents	duty already paid d	г Rs 7,000	duty already paid or Rs 3,000	

By order of the Governor,

P. MARA PAHINYAH,
Principal Secretary to Government.

и**. 24**022**/1**3

രജിസ്ട്രേഷൻ ഇൻസ്പെക്ടർ ജനവലിന്റെ കാര്യാലയം, വഞ്ചിയൂർ, തിരുവനന്തപുരം,തീയതി : 13-05-2014.

# സർക്കുലർ

വിഷയം : രജിസ്ട്രേഷൻ വകുപ്പ് - ഒറ്റത്തവണതീർപ്പാക്കൽ പദ്ധതി അവസാനിച്ചത്-അണ്ടർ വാല്യുവേഷൻ കേസുകളിൽ റവന്യൂ റിക്കവറിയും അനുബന്ധനടപടികളും സ്വീകരിക്കുന്നത് - സംബന്ധിച്ച്

സുചന : 24/04/14, 25/04/14 എന്നീ തീയതികളിലെ 8198/ഇ2/14/നി.വ. നമ്പർ സർക്കാർ കത്ത്.

2012 മാർച്ച് മാസം 31-ാം തീയതി വരെ സംസ്ഥാനത്ത് രജിസ്റ്റർ ചയ്ത ആധാരങ്ങളിൽ വില കുറച്ച് വച്ച് രജിസ്റ്റർ ചെയ്തതിന്റെ പേരിൽ ആരംഭിച്ചിട്ടുള്ള വാല്യുവേഷൻ കേസുകൾക്ക് ഒറ്റത്തവണ തീർപ്പാക്കൽ ടപ്പിലാക്കിയിരുന്നു. ടി പദ്ധതി 31.03.2014 ന് അവസാനിച്ചു.കുറഞ്ഞ തുക അടച്ച് ഒഴിവാകാൻ ഒന്നിലധികം അവസരങ്ങൾ **ശർകിയിട്ടുളളതിനാൽ** ദീർഘിപ്പിക്കേണ്ടത്രില്ല sl വദ്ധതി **ീരുമാനിച്ചിരിക്കുന്നു**. എന്ന് സർക്കാർ തുക ഈടാക്കാൻ റവന്യൂ് റിക്കവരി കുടിശിക **ഗീകരിക്കുവാനും** നടപടികൾ വസൂലാക്കാൻ ടാർജറ്റ് നിശ്ചയിച്ച് നടപടികൾ തുക ടി ൗർജ്ജിതപ്പെടുത്തുവാനും സർക്കാർ നിർദ്ദേശിച്ചിരിക്കുന്നു. ില്ലാരജിസ്ട്രാർമാർക്ക് താഴെപ്പറയുന്ന ജീർദ്ദേശങ്ങൾ നൽകുന്നു. ആയതിനാൽ

1968 ലെ കേരളമുദ്രപ്പത്ര (കരണങ്ങളിൽ മൂല്യം കുറച്ച് കാണിക്കുന്നത് തടയൽ) ചട്ടങ്ങൾ പ്രകാരമുളള നടപടിക്രമങ്ങൾ കൃത്യമായി പാലിച്ച് 2012 മാർച്ച് 31 ന് ശേഷം രജിസ്റ്റർ ചെയ്തിട്ടുളള ആധാരങ്ങളുമായി ബന്ധപ്പെട്ട കേസുകൾക്ക് പ്രഥമപരിഗണന നൽകി ജില്ലാ രജിസ്ട്രാർമാർ നടപടികൾ സ്വീകരിക്കേണ്ടതാണ്. നടപടികൾ 31.10.2014 ന് മുൻപ് പൂർത്തീകരിച്ച് കുടിശിക തുക മുഴുവനും\* വസുലാക്കേണ്ടതാണ്.

അന്തിമഉത്തരവ് പുറപ്പെടുവിക്കാത്ത എല്ലാ കേസുകളിലും ടി ചട്ടം 4 പ്രകാരമുളള ഫോറം II നോട്ടീസുകളും ചട്ടം 6 പ്രകാരമുളള ( ഫോറം III സഹിതമുളള ) താൽക്കാലിക ഉത്തരവും ചട്ടം 7 പ്രകാരമുളള അന്തിമഉത്തരവും രജിസറ്റേർഡ് വിത്ത് എ.ഡി ആയി അയയ്ക്കേണ്ടതും അന്തിമഉത്തരവ് നിർബന്ധമായും കാര്യകാരണസഹിത(Speaking Order) മായിരിക്കേണ്ടതുമാണ്.

അന്തിമ ഉത്തരവ് നൽകി 2 മാസത്തിനകം കുറവ് മുദ്രയും ഫീസും ഒടുക്കാത്ത പക്ഷം, 14 ദിവസത്തിനുള്ളിൽ കുടിശിക അടയ്ക്കാതിരുന്നാാൽ റവന്യു റിക്കവറി നടപടികൾ സ്വീകരിക്കുമെന്ന മുന്നറിയിപ്പോടെ ബന്ധപ്പെട്ട സബ് രജിസ്ട്രാർ ഒരാഴ്ചയ്ക്കകം കക്ഷിയ്ക്ക് രജിസ്റ്റേർഡ് നോട്ടീസ് അയയ്ക്കേണ്ടതും നിശ്ചിത സമയപരിധിക്കുള്ളിൽ തുക ഒടുക്കിയിട്ടില്ല എങ്കിൽ മേൽ റ്വിവരം ജില്ലാരജിസ്ട്രാർക്ക് റിപ്പോർട്ട് ചെയ്യേണ്ടതും ടിയാൻ റവന്യു റിക്കവറിക്ക് ജില്ലാ കളക്ടർക്ക് ശുപാർശ ചെയ്യേണ്ടതുമാണ്. ഒമു ലക്ഷം രൂപയോ അതിൽകൂടുതലോ തുക നാളിതു വരെ റിപ്പോർട്ട് ചെയ്തിട്ടുള്ള കേസുകൾക്ക് പ്രത്യേക പരിഗണന നൽകി 31/8/2014നു മുൻപ് നടപടികൾ പൂർത്തീകരിച്ച് കുടിശ്ശിക ഈടാക്കേണ്ടതാണ്.

31.03.2012 ന് മുൻപ് രജിസ്റ്റർ ചെയ്തിട്ടുള്ളതും അണ്ടർ വാല്യുവേഷനിൽ ഉൾപ്പെട്ടതുമായ ആധാരങ്ങളുടെ കാര്യത്തിൽ 1968 ലെ കേത്രമുപ്പപ്പുത്ര (കരണങ്ങളിൽ മൂല്യം കുറച്ച് കാണിക്കുന്നത് തടയൽ) ചട്ടങ്ങൾ പ്രകാരമുള്ള ശേഷിക്കുന്ന നടപടി പൂർത്തീകരിക്കുന്നതിനും തുന്നുടെൽ കുടിത്രക് വന്നുടുള്ള പ്രവര്യത്തിൽ വന്നിട്ടുള്ള പ്രവര്യത്തിൽ വന്നിട്ടുള്ള പ്രവര്യത്തിൽ വരുട്ടുള്ള പ്രവര്യത്തിൽ വരുട്ടുള്ള പ്രവര്യത്തിക്കുന്നത്തുന്നത്തിനും വരുട്ടുള്ള പ്രവര്യത്തിനും വരുട്ടുള്ള പ്രവര്യത്തിനും വരുട്ടുള്ള പ്രവര്യത്തിനും വരുട്ടുള്ള പ്രവര്യത്തിനും പ്രവര്യത്തിനും പരിച്ചുള്ള പ്രവര്യത്തിനും വരുട്ടുള്ള പ്രവര്യത്തിനും പരിച്ചുള്ള പ്രവര്യത്തിനും പരിച്ചുള്ള പ്രവര്യത്തിനും പരിച്ചുള്ള പരവരുള്ള പരിച്ചുള്ള പരവരുള്ള പരിച്ചുള്ള പരവരിച്ചുള്ള പരിച്ചുള്ള പരിച്ചുള്ള പരിച്ചുള്ള പരവരുള്ള പരിച്ചുള്ള പരിച്ചുള്ള പരിച്ചുള്ള പരവരുള്ള പരിച്ചുള്ള പരവരുള്ള പരിച്ചുള്ള പരവരുള്ള പരിച്ചുള്ള പരിച്ചുള്ള പരിച്ചുള്ള പരവരുള്ള പരവരുള്ള പരിച്ചുള്ള പരിച്ചുള്ള പരവരുള്ള പരവരുള്ള പരവരവരുള്ള പരിച്ചുള്ള പരവരുള്ള പരിച്ചുള്ള പരിച്ചുള്ള പരവരുള്ള പരവരുള്ള പരിച്ചുള്ള പരവരവരുള്ള പരവരുള്ള പരവരുള്ള പരവരുള്ള പരവരുള്ള പരവരവരുള്ള പരിച്ചുള്ള പരവരുള്ള പരവരുള്ള പരവരുള്ള പരവരുള്ള പരിച്ചുള്ള പരവരുള്ള പരവരുള്ള പരിച്ചുള്ള പരവരവരുള്ള പരവരവരുള്ള പരവരവരുള്ള പരവരുള്ള പരവരുള്ള പരവരുള്ള പരവരവരുള്ള പരവരുള്ള പരവരവരുള്ള പരവരുള്ള പരവരവരുള്ള പരവരവരുള്ള പരവരവരുള്ള പരവരുള്ള പരവരവരവരവരവരുള്ള പരവരുള്ള പരവരവരവരവരവരുള്ള പരവരവരുള്ള പരവരവരുള്ള പരവരവരുള്ള പരവരവരുള്ള പരവരുള്ള പരവരവരുള്ള പരവരവ

സ്മയപരിധി	യാഗാരങ്ങൾ വർഷം	രജിസ്റ്റർ ചെയ്ത
മെയ് 2014 മൂതൽ ജൂലൈ	2011-2012	· · · · · · · · · · · · · · · · · · ·
2014 വരെ	2010-2011	
	2009-2010	
ആഗസ്റ്റ് 2014 മുതൽ	2008-2009	<del></del>
ഒക്ടോബർ 2014 വരെ	2007-2008	
	2006-2007	
	2005-2006	•
നവംബർ 2014 മുതൽ	2004-2005	
ജനുവരി 2015 വരെ	2003-2004	
	2002-2003	
	2001-2002	
ഫെബ്രുവരി 2015 മുതൽ	2000-2001	
മാർച്ച് 2015 വരെ	1999-2000	
ഏപ്രിൽ 2015 മുതൽ ജൂൺ്	1998-1999	
2015 വരെ	1997-1998	
	1996-1997	
	1995-1996	
ജൂലൈ '2015 മുതൽ'		
സെപ്റ്റംബർ 2015 വരെ	1993-1994	
,	1992-1993	
	1991-1992	
ഒക്ടോബർ 2015 മാതൽ	19904991	
ഡിസംബർ 2015 വരെ	1989-1990	* **
	1988-1989	
	1987-1988	
	1986-1987	

- പ്രതിമാസ മീറ്റിങ്ങുകളിൽ ജില്ലാ രജിസ്ട്രാർമാർ റവന്യൂ റിക്കവറി നടപടികൾ സംബന്ധിച്ച പുരോഗതി വിലയിരുത്തേണ്ടതും ആവശ്യമായ നിർദ്ദേശങ്ങൾ നൽകേണ്ടതുമാണ്.
- 6. സ്വീകരിച്ച നടപടികളും വസൂലാക്കിയ കുടിശ്ശീകയും സംബന്ധിച്ച ജില്ലാ രജിസ്ട്രാർമാരുടെ പ്രതിമാസ റ്റിപ്പോർട്ട് ഇതോടൊപ്പമുള്ള നിശ്ചിത മാതൃകയിൽ എല്ലാ മാസവും 5-ാം തീയതിക്ക് മുമ്പ് ഈ ആഫീസിൽ ലഭ്യമാക്കേണ്ടതാണ്.

ജില്ലകൾ	പ്രതിമാസടാർജറ്റ്
തീരുവനന്തപുരം, എറണാകുളം തൃശൂർ, കോഴിക്കോട്	10 കോടി രൂപ് വീതം
കൊല്ലാ, ആലപ്പുഴ, കോട്ടയം പാലക്കാട്, മലപ്പുറം	7 കോടി മൂപ വീതം
പത്തനംതിട്ട്, ഇടുക്കി, വയനാട് കണ്ണൂർ, കാസർഗോഡ്	5 കോടി രൂപ വീതം

www.rronline.gov.in എന്ന വെബ് സെററ് വഴി റവന്യൂറിക്കവറി നടപടികൾക്കായി ഷം കളക്ടറോട് അഭ്യർത്ഥിക്കേണ്ടതാണ്(requisition).

മേൽപ്രകാരം നടപടി സ്വീകരിക്കാതിരുന്നത് കൊണ്ടുണ്ടാകുന്ന സകലവിധവീഴ്ചകൾക്കും ബന്ധപ്പെട്ട ജില്ലാ രജിസ്ട്രാർമാർ ഉത്തരവാദികളായിരിക്കും. മേഖലാ ഡി.ഐ.ജി മാർ തങ്ങളുടെ മേഖലകളിലെ ജില്ലാ രജിസ്ട്രാർമാരുടെ പ്രവർത്തനം വിലയിരുത്തേണ്ടതും കാരൂക്ഷമമായ നടത്തിപ്പ് ഉറപ്പ് വരുത്തേണ്ടതുമാണ്.

> (ഒപ്പ്) രജിസ്ട്രേഷൻ ഇൻസ്പെക്ടർ ജനറൽ

#### കർപ്പ്

- 1. എല്ലാ മേഖലാ ഡി.ഐ.ജി.മാർക്കും ജി.മ. മാർക്കും
- 2. എല്ലാ് ബ്രാഞ്ച് ആഫീസർമാർക്കും, സെക്ഷൻ സുപ്രണ്ട്മാർക്കും
- 3. ഫയൽ, സ്റ്റോക്ക് ഫയൽ

**ാംഗീകാത്തോടെ** 

harry

ടിനാൻസ് ഓഫീസർ



6865

നം. 22901/ഇ2/2012/നി.വ

കേരള സർക്കാർ

നികൂതി (ഇ) വകുപ്പ് തിരുവനന്തപുരം, തീയതി 16/03/2013.

ഗവൺമെന്റ് സെക്രട്ടറി.

രജിസ്ട്രേഷൻ ഇൻസ്പെക്ടർ ജനറൽ, തിരുവനന്തപുരം.

സർ.

വിഷയം:- നികുതി വകുപ്പ് - രജിസ്ട്രേഷൻ :- C&AG ഓഡിറ്റ് റിപ്പോർട്ട് 2010 - ഇന്ത്രിക്കാൽ പ്രത്യാകൾ വിവര്യാക്കാർ പ്രത്യാകൾ ക്രൂട്ട് പ്രത്യാകൾ ക്രൂട്ട് പ്രത്യാകൾ ക്രൂട്ട് പ്രത്യാകൾ പ്രത്യാകൾ

സൂചന :-

- 19/01/2013-ലെ, ജി.ഒ.(പി)നം.9/2013/റ്റിഡി.(SR() No.45/2013) നമ്പർ സർക്കാർ വിജ്ഞാപനം
- 2. താങ്കളുടെ, 7/11/2012-ലെ ആർ.ആർ.9/13041/11 നമ്പർ കത്ത്.
- 3. താങ്കളുടെ, 19/2/2013-ലെ ആർ.ആർ.9/13041/11 നറ്വർ കത്ത്.

സൂചനകളിലേക്ക് താങ്കളുടെ ശ്രദ്ധ ക്ഷണിക്കുന്നു. 1986 ഒക്ടോബർ 14~20 തീയതി പ്രസിയപ്പെടുത്തിയ എസ്.ആർ.ഒ. 1514/86-00 വിജ്ഞാപനപ്രകാരം. വകുപ്പിലെ ജില്ലാ മജിസ്ട്രാർമാരെ. 1959-ലെ കേരള മുദ്രപ്പത്ര ആക്ടിലെ 45എ, 46, 65, 68 എന്നീ വകുപ്പുകൾക്ക് കീഴിൽ. കളക്ടറുടെ അധികാരങ്ങൾ വിനിയോഗിക്കുന്നതിന് നിർദ്ദേശിച്ചിട്ടുളളതാണ്. ആയതിന്റെ വിശദീകരണക്കുറിപ്പിൽ മറ്റ് അധികാരങ്ങളോടൊപ്പും അണ്ടർ വാല്യൂവേഷൻ തടയുന്നതിന് കുടി എന്നാണ് ഉൾപ്പെടുത്തിയിട്ടുളളത്. 1988-ലെ ഭേദഗതി ആക്ടിലൂടെ ''45 എ' എന്ന വകുപ്പ് പുന്നരക്കളിട്ടതിനാലാണ് പ്രസ്തുത വിജ്ഞാപനത്തിലെ 45-എ-യ്ക്കുപകരം 45-ഡി എന്ന് ഉൾപ്പെടുത്തുവാനുള്ള ഭേദഗതി വിജ്ഞാപനത്തിൽ നിർദ്ദേശിച്ചിട്ടുളളത്. സൂചന(2)-ലെ കത്ത് മുഖേന നിർദ്ദേശിച്ചിട്ടുള്ള പ്രകാരം, വിശദീകരണക്കുറിപ്പിൽ ഒരു ഭേദഗതി ഈ വിഷയത്തിൽ ആവശ്യമില്ല. വിശദീകരണ കൂറിപ്പ് വിജ്ഞാപനത്തിന്റെ ഭാഗമല്ലാത്തതും, ആയതിന് സ്റ്റാറ്റ്യൂട്ടവി പ്രാധാന്യം ഇല്ലാത്തതുമാണ്. <sup>1986</sup> ഒ**ക് ടോ**ബർ

Way a

14-ാം തീയതി മുതൽ തന്നെ ജില്ലാ രജിസ്ട്രാർക്ക്, കേർള മുദ്രപ്പത്ര ആക്*ടിളെ കോട്ടു* 65, 68 എന്നീ വകുപ്പുകൾക്ക് കീഴിൽ, കളക്ടൂർക്ക് നൽകപ്പെട്ടിട്ടുളള അധികാരങ്ങൾ വിനിയോഗിക്കുവാൻ നിയമപരമായ അധികാരമുളളതാണ്. പ്രസ്തൂത ആവശ്യത്തിനുവേണ്ടി പുതിയ വിജ്ഞാപനമോ, വിശദീകരണ കുറിപ്പിൽ മാറ്റങ്ങളോ ആവശ്യത്തിനുവേണ്ടി.

යන්ත්රි ് സാഹച്ചരൂത്തിൽ, 14/10/1986-ലെ ജി.ഒ.(എം.എസ്)നം.132/86/റ്റിഡി. (എസ്.ആര്.ഒ.നമ്പർ വിജ്ഞാപനം 1514/88) നമ്പർ മുഖേനയും സൂചന ഒന്നിലെ വിജ്ഞാപനം മുഖേ<del>നയു</del>ം രജനാട്രത്ത്യാരക്ക ലഭ്യമായിട്ടുള്ള, 1959-ലെ കേരള ം പ്രകാര **ഉള**ം കളക്ടറുടെ *ിപ്പോർട്ടിൽ* പ്രധാര ക്രണ്ടെത്രാണ്.

കൂട്ടാതെ ക്യൂദവില വെട്ടിപ്പ് തടയാന്നത്നായി. പണ്ണിക് വൈസുകളിൽപോയി പരിശോധന് നടന്ന്തി, സൂറീകരിക്കുന്ന നടപടികൾ സിങ്ങന്ധിച്ചുളള പ്രതിമാസ സ്റ്റേറ്റ്മെന്റ്, ഒാരോ ജില്ലകളിൽ നിന്നും ലഭ്യമാക്കി സർക്കാരിൽ സമർപ്പിക്കേണ്ടതാണെന്നും നിർദ്ദേശിക്കുന്നു.

വിശ്വസ്തതയോടെ,

എ. അജിത് കൂമാർ, സെക്രട്ടറി.

സമ്മൻ ഉറഫ് സർ.

4 Para: 180

Agreements/Leases ]

// EDETHEDOW - DOMOGEDOW //



1400€

ം കേരള സർക്കാർ നികൂതി (ഇ) വകുപ്പ്

നം. 13087/ഇ2/2012/നി.വ

നുള്ള പുരുത്തിയതി. തിരുവനന്തപുരം, 67/05/2614.

വിഷയം:-

നികുതി വകുപ്പ് - രജിസ്ട്രേഷൻ - ആധാരങ്ങളിൽ മതിയായ മുദ്രവില ചുമത്തി - മുള്ളൂട്ടു ക്രിക്ക് വരു പ്രവേദ്ധ യുടയുന്നത്തിലുള്ള - അത്രമായിരുന്നത്ത് - അവര്യി

സ്വചനം

സി.&എ.ജി.യുടെ 2010-11 ലെ ആഡിറ്റ് റിപ്പോർട്ട് (ആർ.ആർ).

. 2010-11 സാമ്പത്തിക വർഷത്തെ സി.8എ.ജി.യൂടെ ആഡിറ്റ് റിപ്പോർട്ടിൽ, കരണങ്ങളിൽ മതിയായ മുഭ്രവില ചുമത്താത്തതുമൂലം സർക്കാരിന് ഭീമമായ റവ്സ്വുനഷ്ടം ഉണ്ടായതായി കണ്ടെത്തിയിട്ടുണ്ട്.

്ടി റിപ്പോർട്ടിൽ പൂണ്ടിക്കാണിച്ച വീഴ്ചകളും അവ ഭൂഗബന്ധിച്ച് നിലവിലുളള നിയമത്തിലെ പ്രസക്തമായ വ്യവസ്ഥകളും പരിഹാരമാർഗ്ഗങ്ങളും ചുവടെ ചേർക്കുന്നു.

നർക്കാരിന്റെ വിവിധ വകുപ്പുകൾ വിവിധ കമ്പനികളുമായും വ്യക്തികളുമായും ഉണ്ടാക്കുന്ന വിവിധ കമാറുകൾ മജിസ്റ്റർ ചെയ്യപ്പെടാത്തതുമുലം സർക്കാരിന് കോടികളുടെ വെന്യൂ നഷ്ടം ഉണ്ടാകുന്നതായി റിപ്പോർട്ടിൽ ചൂണ്ടിക്കാണിച്ചിട്ടുണ്ട്.

> Western France (1980) of സ്ഥാപക്കുന്നതിനുളള സമർപ്പിച്ചിട്ടുള്ള വിവിധ മൊബൈൽ ടവർ ഇൻഫ്രാസ്ട്രക്ചർ കമ്പനികളും കെട്ടിട ഉടമകളുമായുള്ള 30 പാട്ടക്കരാറുകൾ/വാടകകരാറുകൾ/ലൈസൻസ് കരാറുകൾ പരിശോധിച്ചതിൽ അവയെല്ലാം രജിസ്റ്റർ ചെയ്യപ്പെടാതെ 50/100 രൂപ മുദ്രപത്രത്തിൽ തയ്യാറാക്കിയിരിക്കുന്നതായി കണ്ടെത്തിയിരിക്കുന്നു. ടി കരാറുകൾ എല്ലാം തന്നെ നിർബന്ധമായും രജിസ്റ്റര് ചെയ്യപ്പെടേണ്ട പാട്ടക്കരാറുകളാണെന്നും അവ മതിയായ മുദ്രചുമത്തി ചെയ്യാത്തതുമൂലം നഷ്ടമുണ്ടായതായും 1.64 കോടി രൂപയുടെ തദ്ദേശസായംഭ്രമണ സ്ഥാപനങ്ങളിലെ ംബസാപ്പെട്ട ഉദ്യോഗസ്ഥർ ആധാരങ്ങൾ കേരള മുദ്പ്പേത്രനിയമം 33-ാം വകുപ്പ് പ്രകാരം ബന്തവസ്സ് ചെയ്യാത്തതുമൂലം 2005 മുതൽ 2010 വരെയുളള കാലയളവിൽ ഇപ്രകാരം 23.18 കോടി രൂപയുടെ റവനുൂ നഷ്ടം ഉണ്ടായതായും സി.&എ.ജി കണക്കാക്കിയിരുന്നു.

m/6

ഉദ്ധേഷ് ചാര്യ ചാര്യ പ്രവാധ പ്

- ഉദ്യോഗ് അത്രയായിട്ടുള്ള വരു പ്രത്യായി ഉണ്ടാക്കിയിട്ടുള്ള 72 പാട്ടക്കരാനുകൾ പരിശോധിച്ചതിൽ സ്വാര്ഷ്ടത്തിൽ കവിഞ്ഞതാണെങ്കിൽ പോലും അവയിൽ .38 എസ്റ്റ് ഉപ്പോട്ടിട്ടില്ല. എന്നും ഇതുമൂലം 3.52 ലക്ഷം രൂപ വെന്യൂ നഷ്ടം ഉണ്ടായിട്ടിട്ടിട്ടോ എന്നും ഇതുമൂലം 3.52 ലക്ഷം രൂപ വെന്യൂ
- . ഉദാ-4) ത്രോട്ട് പ്രസ്ത്ര പ്രവാദ്യായ പാട്ടം കൊടുക്കുന്ന 122 കുറ്റോകൾ പരിശേധിച്ചതിൽ അവയെല്ലാം ഒരു വർഷത്തിലധികം കാലാവധിയുള്ളതാണെങ്കിൽ ഫോലും രജിസ്റ്റർ ചെയ്യപ്പെട്ടിട്ടില്ല എന്ന് കണ്ടെത്തിയിട്ടുണ്ട്. ഈ ഇനത്തിൽ സർക്കാരിന് മദ്രവില്വയിനത്തിൽ 2.15 കോട്ടി രൂട്ടിയുട്ട രജിസ്പ്രൂട്ടിക്ക്റ്റ് ഫ്ലീസിന്റത്തിൽ 54.74 ലക്ഷം രൂപയും വെന്നു! നഷ്ടാ ഉണ്ടായതായി കണ്ടുക്കാക്കുട്ടുതിക്കുന്നു.

്വാരം ലെ 'രജിസ്പ്രട്രേൻ ആക്ട് 17(ബി). വകുപ്പനുസരിച്ച് സ്ഥാവര പ്രസ്തുവിൽ, ന്വാറ് രൂപത്തേ എറ്റ് രൂപയിൽ കൂടുതലോ വിലയുള്ള വല്ല അവകാശവും 'ഉണ്ടാക്കുന്ന, അത്ത് 'ശ്രാസസമല്ലാത്ത എല്ലാ' കുരണങ്ങളും നിർബന്ധാരായും രജിസ്റ്റീർ ക്രയത്തിലെയാണ്

്ട്രട്ട് ന്യയും 17(വീ) വകുപ്പനുഭാരിച്ച് ഒരു വർഷമോ അതിനുമുകളിലോ കാലാവിധി നിത്രത്ത്വച്ച് സ്ഥാവർവസ്തുവിന്റെ പാട്ടക്കമാരുകൾ നിർബുന്ധമായിർജിസ്റ്റർ ചെയ്യുപ്പെടേണ്ട് വയാണ്

്യാട്ടും ലെ മേക്കള് തുരിപ്പിൽ നിയമാ 3-ാം വകുപ്പിന് വിധേയമായി കി നിയമത്തിലെ പട്ടികയിൽ പറഞ്ഞിരിക്കുന്ന കരണങ്ങൾക്ക് പട്ടികയിൽ കാണിച്ചിരിക്കുന്ന ശരിയായ മുദ്രവില പ്യൂമത്തേണ്ടമാണ്.

്ട്രി നിയമങ്ങൾക്ക് വിധേയമായി ട്രി പാട്ട (Lease Deed) ആധാരങ്ങൾ നിർബന്ധുമായും തജിസ്റ്റർ ഒല്ലയുണ്ടതും അവയ്ക്ക് 1959-ലെ കേരള മുശൂപ്പിൽനിയുടെ പ്രട്രിക ആർട്ടിക്കിൾ 33 പ്രകാരം മുദ്രചുമത്തേണ്ടതുമാണ്.

2) eposi കാര്യക്ക് യാതെരു തുദവിലയും ചുമത്താതെ കോടികളുടെ വെട്ടിപ്പുനടത്തിയതായും കണ്ടെത്തിയിരിക്കുന്നു.

ന്തുമാ പട്ടിക ഇര്ട്ടിക്കിൾ ക് ത്രീവരിച്ചിട്ടുണ്ട്.

ന്താമാ പട്ടിക ഇര്ട്ടിക്കിൾ ക് ത്രീവരിച്ചിട്ടുണ്ട്.

- 3) ഏളുടുത്തുന്നും പ്രമുടേ deed) ഉളിസ്റ്റ് ചെയ്യുന്നതിനു പകരം ടി നിയമാപട്ടികയിൽ പ്രതിപാദിക്കാത്ത് പ്രതിപാദിക്കാത്ത് പ്രതിപാദിക്കാത്ത് പ്രതിപാദിക്കാത്ത് പ്രതിപാദിക്കാത്ത് പ്രതിപാദിക്കാത്ത് പ്രതിപാദിക്കാത്ത് പ്രതിപാദിക്കായുന്നു. പ്രതിപാദിക്കായുന്നും പ്രതിപ്പോഷൻ മുമ്പാകെ കരണങ്ങൾ ഹാജരാക്ക് ലക്ഷങ്ങളുടെ മുദ്രവില വെട്ടിച്ചുതായ പുണ്ടിക്കാണിച്ചിരിക്കുന്നു. പ്രതിച്ചുതാത്ത് വസിതു കൈമാറ്റാ സംബന്ധിച്ച എല്ലാ കരണങ്ങൾക്കും തീറാധാരത്തിന്റെ നിരക്കിൽ (Conveyance on sale) മുദ്ര ചൂമത്തേണ്ടതാണ്. അതനുസരിച്ച് ടി ലൈസൻസ് ഡീഡിന് തീറാധാരത്തിന്റെ മുദ്ര തീർപ്പിച്ച് മുദ്ര വെട്ടിപ്പ് തുടെയാവുന്നതാണ്.
- 4) D തുടങ്ങി വിവിധ കരണങ്ങൾക്ക് രതിയായ മുശ് ചുമത്താതെ കോടികളുടെ നഷ്ടം വരുത്തിയതായും സി.പ്ലേജി കണ്ടെത്തിയിട്ടുണ്ട്.

1959-ലെ കേരള മുദ്രപ്പത്രനിയമം 2(ഇ) വകുപ്പ്, 3-ാം വകുപ്പ് ഇവയ്ക്ക് വിധേയമായി ഒരു കരണത്തിന് മതിയായ മുദ്ര ചൂമത്തേണ്ടതുണ്ട്. ടി നിയമം 33-ാം വകുപ്പനുസരിച്ച് മതിയായ മുദ്രപതിയ്ക്കാത്ത കരണങ്ങൾ ബന്തവസ്സ് ചെയ്തു കുറവുളള മുദ്രവില ഈടാക്കാവുന്നതാണ്.

സർക്കാർ ഇക്കാരും വിശദമായി പരിശോധിക്കുകയുണ്ടായി. മേൽ പ്രതിപാദിച്ച വസ്തുതകളിൽ നിന്നും നിലവിലുള്ള നിയമങ്ങളിലെ വൃവസ്ഥകൾ ബന്ധപ്പെട്ട വകുപ്പുകൾ/ഉദ്യോഗസ്ഥർ കൃതൃമായി പാലിക്കാത്തതാണ് സി.ഉ.എജി. ചൂണ്ടിക്കാണിച്ച പ്രകാരമുള്ള നികുതി വോടിപ്പിന് പ്രധാനകാരണം എന്നു വ്യക്തമാണ്. ഇപ്രകാരമുള്ള നികുതി ചോർച്ച തടയുന്നതിനായി താഴെപ്പറയുന്ന നിർദ്രേശങ്ങൾ നൽകുന്നു. ആയര് കർശനമായി പാലിക്കേണ്ടതാണ്.

- ശരിയായി മുദ്ര പതിച്ചിട്ടില്ലാത്ത കരണങ്ങളിൻമേൽ മുദ്ര ഈടാക്കുന്നതിനായി നടപടി സ്വീകരിക്കേണ്ടവിധം 1959-ലെ കേരള മുദ്രപ്പത്രനിയമം 4-ാം അദ്ധ്യായത്തിൽ വിശദമായി പ്രതിപാദിച്ചിരിക്കുന്നു. ടി നിർദ്ദേശങ്ങൾ കൃതൃമായി പാലിക്കേണ്ടതാണ്.
- 11) 1959-ലെ കേരള മുദ്രപ്പത്തനിയമം 4-ാം അദ്ധ്യായത്തിലെ 33-ാം വകുപ്പ് അനുസരിച്ച്, നിയമപ്രകാരം അധികാരമുളള ഏതൊരാളും/ ഗവൺമെന്റുദ്യോഗസ്ഥനും തന്റെ കൃത്യനിർവ്വഹണത്തിനിടയിൽ തന്റെ മുമ്പാകെ ഹാജരാക്കപ്പെടുന്ന കരണങ്ങൾ ശരിയായി മുദ്രപതിച്ച വയാണോ എന്ന് പരിശോധിക്കേണ്ടതും നിയമപ്രകാരം മുദ്രപതിച്ചവ യമ്ലെങ്കിൽ മുദ്രവില ഈടാക്കാനായി ബന്തവസ്സ് ചെയ്ത് ജില്ലാകളെകടറുടെ തീർപ്പിന് അയയ്ക്കേണ്ടതുമാണ്.
- iii) ഗവൺമെന്റിന് ലഭിക്കേണ്ട നികുതി ഈടാക്കുന്നതു സംബന്ധിച്ചും നികുതി ചോർച്ച തടയുന്നതു സംബന്ധിച്ചും നിലവിലുളള എല്ലാ നിയമങ്ങളും/ചട്ടങ്ങളും/സർക്കാർ ഉത്തരവുകളും നിർദ്ദേശങ്ങളും നിർബന്ധമായും പാലിക്കേണ്ടതാണ്.
- സ്) നികുതിയിൽ നിന്നും ഒഴിഞ്ഞുമാറാനുളള അവസരം യാഞൊരു കാരണവശാലും കൊടുക്കുവാൻ പാടുള്ളതല്ല.

- aginteorational in the property of the company of
- v) സൂർക്കാർ, നിഷ്ടിയിയിൽ എമെങ്കിലും ഇവെ നൽകിയിട്ടുണ്ടെട്ടിൽ രേ ഇടവ് ആദ്യൻയാസ് പ്രേയ്യൂന്റുവണ്ടാ എന്ന് നോക്കേണ്ടതും ബന്ധപ്പെട്ട ഉപ്പോൾക്കാർ നിഷ്ടിയിയിൽ എത്തെ നൽകിയിട്ടുണ്ടെട്ടുന്നു.
- 11) പ്രൂട്ടാള് പ്രത്യൻ തിരുന്നുന്നുള്ള പ്രത്യാവരുന്ന് പ്രവസ്ത്യാന് ഉദ്ദേഹ്യൻ വ്യക്തികൾ പ്രത്യാപ്പില്ലായും പ്രത്യാപ്പില്ലായുന്ന്ന് പ്രത്യാപ്പില്ലായുന്ന് പ്രത്യാപ്
- നുഴുമുളള മറ്റുവല്ല വിധ്യത്തിയുടെ കളകടക്കെ വസ്വലുക്കാവുന്നതാണ്. പുത്തുട്ടുന്ന പ്രാക്കാരം പുതുട്ടുന്നും ആളിട്ടിട്ടു പ്രാത്യമാന്നത്വ് പ്രാക്കളും തിരുക്കുന്ന വാക്യികളും പ്രാക്കാരം പുതുട്ടുന്നും ആളിട്ടിട്ടു പ്രാത്യമാന്ത്വത്വ് വ്രാക്കളും തറു വിദ്യാപത്തുള്ള ഇറ്റുവല്ല വിധ്യത്തിയുടെ കളകടക്ക് വസ്വലുക്കാവുന്നതാണ്.

ആക്യാൻ പുടുപ്പാട്ടാട്ട് ഉദ്യോഗ് ഉദ്യോഗ്സ്മാര്യ്ട്ട്, നിലവിലുള്ള നിയമുത്തൾ പുടുകൾശായി പ്രോപ്പിക്കുന്നതിയും നിക്കിൽ ഉപ്പോള് ത്രിക്ക് സ്വാര്യ ആയ്യാർത്തിനുപ്പോടി സ്വാര്യ സ്വാര്യ പ്രോപ്പിക്കുന്നു.

ണ്ബേന്റ് എസ്.കട്ടറി

SAME ALLEGO DE VICTO

AND SERVICE CONTROL OF THE CONTROL O

Declarations and assolution in enjeropanjon Okaram rejungan ingunasong Anjertonjon Okaram de anjentuk ingunasong

ക്രഞ്ഞവിന്റെ \$1380 ഭാകാനാരവാക ബിൻസ്റ്റ്റ് എം.ജിനേസ്, തിര്വാനന്തപ്വരം ബോഗ്സെൻസ്റ്റ് രാജ്യവാക്യകള്മായും ശ്രദ്ധത്ത്ത്പ്പട്ടുത്തുന്നത്രവായി) എല്ലാ ജല്ലാ രജ്യവായിൽക്കും സ്റ്റോക് ചായത്ത് ഒറുപ്പിന് രക്ഷപ്പി

# Annexure

<del></del>	· · · · · · · · · · · · · · · · · · ·			<del></del>		INTERN	IAL AUD	ľΤ					<del></del>	YEAR
Departmo	ent :	Regis	ration											
leveaue	Head :	0030-03- St	amps and R	egistration	n		=							2014-19
Year	C	pening Bala	nce	Addi	tions during	the year	Clear	rance during	the year	Balanc	e at the close	of the year		atage of possi
	Inspection Reports	Audit Observations	Amount	Inspection Reports	Audit Observations	Amount	inspection Reports	Audit Observations	Amount	Inspection Reports	Audit Observations	Amount	Inspection Report	Audit observation
2014-15	953	6265	35978204	253	2763	17280315	273	1295	5137208	933	7733	48121311	22.64%	14.34%

Kerala Legislature Secretariat 2019

KERALA NIYAMASABHA PRINTING PRESS.